

not yet been set up but is proposed to be set up. It will be a high-level advisory body for the north eastern region of India as a whole for the purpose of providing for a unified and coordinated approach towards the security and development of the region. Relevant details about the Council have been given in the press statement issued on the 11th September, 1968, a copy of which was placed on the Table of the House in reply to Starred Question No. 423 on the 29th November, 1968.

Amendments to CSR 561 and 983

567. SHRI C. C. DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Amendments to civil Service Regulations 561 and 983 were laid before Parliament in 1956 for not less than fourteen days as required in Section 3 (2) of the All-India Services Act, 1951; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

(b) The All India Services Act, 1951 provides for the laying of rules before Parliament. Regulations framed under the A. I. S. Act and Rules upto 1st July, 1967, were not therefore laid before Parliament. This matter has been recently reconsidered and it has been decided to lay the regulation also before Parliament in the same manner as the rules are laid. For this purpose a Bill, entitled "the All-India Services (Laying of Regulations before Parliament) Bill, 1968", has been introduced in the Rajya Sabha during the last session of Parliament. The annexure to that Bill includes (item 116) *inter alia* amendments to the CSRS 561 and 983 also.

Grievances of U. P. Teachers

568. DR. SUSHILA NAYAR:
SHRI K. LAKKAPPA:

Will the Minister of EDUCATION be pleased to state:

(a) whether a delegation of teachers of U. P. met the Prime Minister at Allahabad on the 28th December, 1968;

(b) whether the delegation submitted a memorandum to her; and

(c) if so, the grievances presented by them in that memorandum and the reaction of Government thereto?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) and (b). Yes, Sir.

(c) The memorandum contained almost the same demands for which there was agitation by U. P. Madhyamik Shikshak Sangh. The matter has since been settled. The strike has been withdrawn since January 6, 1969 and the schools are functioning normally. Judicial inquiry into the incidents in Naini Jail is being held.

Planning Unit For Laccadives

569. SHRI P. M. SAYEED : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the constitution of the Planning Unit functioning for Laccadives;

(b) Whether there is any non-official member associated with this unit; and

(c) if so, his particulars ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The Planning Unit of Laccadives consists of the following officers of the territory's Administration :

(1) Chairman—Development Commissioner-cum-Development Secretary.

(2) Members—(i) Registrar of Cooperative Societies.

- (ii) Special Officer (Fisheries)
- (iii) Special Officer (Agriculture)
- (iv) Education Officer; and
- (v) Executive Engineer.

(b) No, Sir.

(c) Does not arise.

श्रीमन् न्याय विलाना

570. श्री ओम प्रकाश त्यागी :
श्री रघुबीर सिंह शास्त्री :

क्या गृह-कार्य मन्त्री यह बतलाने की कृपा करेंगे कि :

(क) क्या यह सच है कि आजकल भारत में न्याय करने में इतना अधिक विलम्ब किया जाता है कि इसका उद्देश्य ही समाप्त हो जाता है ; और

(ख) यदि हां, तो श्रीमन् न्याय दिलाने के लिये सरकार का क्या कार्यवाही करने का विचार है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्या चरण शुक्ल) : (क) और (ख) न्यायकरण मुख्यतः राज्य सरकारों का उत्तरदायित्व है ।

जहां तक उच्च न्यायालयों का सम्बन्ध है, अधिकांश उच्च न्यायालयों में न्यायाधीशों की संख्या संस्थानों, निपटान तथा बकाया कार्य को ध्यान में रखकर, उचित सीमा तक बढ़ा दी गई है ।

Expenditure on Adult Education

571. SHRI GADILINGANA GOWD : Will the Minister of EDUCATION be pleased to state :

(a) the expenditure incurred on adult education during the Third Five Year Plan in the States of Andhra Pradesh, Madras and Madhya Pradesh;

(b) the total number of adults made literate during this period, State-wise; and

(c) the amount allocated during the Fourth Five Year Plan for those States for adult education and the number of persons to be made literate State-wise ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) to (c). The information is being collected and will be laid on the Table of the House.

Promotion of Upper Division Clerks

572. SHRI SHASHI BHUSHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a large number of Upper Division Clerks in the Central Secretariat Service who have put in about 20 years service but are not getting promotions; and

(b) if so, the steps Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir. There were only 64 Upper Division Clerks with over 15 years of service on 1.1.68 against a total of about 2800 duty posts of Upper Division Clerks.

(b) Does not arise.

Imbalance in Promotions/Confirmations

573. SHRI SHASHI BHUSHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the decentralisation of the Central Secretariat Service has resulted in imbalances in promotion/confirmation in various Ministries and attached Offices;

(b) if so, what remedial steps are being taken; and

(c) what are the dates of seniority of